

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:370

ANSWERED ON:01.03.2007

TRAIN ACCIDENTS

Gaikwad Shri Eknath Mahadeo;Khan Shri Mohammad Tahir;Kharventhan Shri Salarapatty Kuppusamy;Mane Smt. Nivedita;Rao Shri Sambasiva Rayapati;Singh Shri Kirti Vardhan;Yadav Shri Kailash Nath Singh

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of train accidents which occurred in the country since November, 2006 ;
- (b) the persons killed and injured as a result thereof alongwith the loss of properties suffered, accident-wise;
- (c) the compensation/ex-gratia relief paid to injured persons and kith and kin of the deceased, accident-wise;
- (d) the prima-facie cause of each accident;
- (e) whether inquiries have been conducted to ascertain the exact cause of such incidents;
- (f) if so, the outcome thereof and the action taken thereon, accident-wise; and
- (g) the corrective measures taken/proposed to be taken to curb train accidents?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (g): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF THE UNSTARRED QUESTION NO.370 BY SHRI KIRTI VARDHAN SINGH, SHRIMATI NIVEDITA MANE, SHRI RAYAPATI SAMBASIVA RAO, SHRI EKNATH M .GAIKWAD, SHRI KAILASH NATH SINGH YADAV, SHRI MOHD. TAHIR AND SHRI S.K. KHARVENTHAN TO BE ANSWERED IN THE LOK SABHA ON 01.03.2007 REGARDING TRAIN ACCIDENTS

(a) to (f): There have been 35 consequential train accidents on Indian Railways during the period from November, 2006 to January, 2007, in which 75 persons lost their lives and 216 sustained injuries. Loss of railway property on account of these accidents has been estimated to be Rs.23.44 crores. A sum of Rs.1.61 crores as ex-gratia has been paid in cases where admissible. Compensation, however, will be payable after the claim cases are filed and awarded by the Claims Tribunals.

Out of these 35 accidents, 7 cases are being enquired into by the respective Commissioners of Railway Safety, and in case of remaining 28, departmental enquiry committees were constituted. Depending upon findings of the enquiry reports, so far finalized, action as warranted is in progress including punitive action under Discipline and Appeal Rules against those found responsible. Accident-wise details are at Annexure.

(g): All possible steps are undertaken on a continuing basis to prevent accidents. These measures include timely replacement of over-aged assets, adoption of suitable technologies for up-gradation and maintenance of track, rolling stock, signaling and interlocking systems, safety drives and inspections at regular intervals to monitor and educate staff for observance of safe practices. As a result, there has been a declining trend in the number of accidents from 473 in 2000-2001 to 234 in 2005-2006. In the current financial year, from April 2006 to January 2007, the number of consequential train accidents has been 172 as against 202 during the corresponding period of last year. Figures are provisional .